

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.107  
CP(IB) 589 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Vaibhav Enterprise  
V/s  
KRN Alloys Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 28/08/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Monaal Davawala, Adv. a/w.  
Mr. Saurabh Soparkar, Sr. Adv.  
For the Respondent : Mr. Devashish Trivedi, Adv.

**ORDER**

Learned Counsel for the applicant Mr. Monaal Davawala states that the arguing Sr. Counsel Mr. Saurabh Soparkar is on his legs before the Hon'ble Gujarat High Court. Hence, he seeks for an adjournment, which is not opposed by the Learned Counsel for the respondent.

List on 01.09.2023.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**

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